

Minutes of the meeting of the 'District Sub-Committee' of the judgeship of West Singhbhum at Chaibasa, held on 10.08.2018

A meeting of the 'District Sub-Committee' of the judgeship of West Singhbhum at Chaibasa held on 10.08.2018 at 04:30 P.M in the Chamber of the Principal District and Sessions Judge, West Singhbhum at Chaibasa in presence and attendance of the following other members of the Committee:-

- (1) The Deputy Commissioner,
West Singhbhum, Chaibasa.
- (2) The Superintendent of Police,
West Singhbhum, Chaibasa.
- (3) Chief Judicial Magistrate,
West Singhbhum at Chaibasa.
- (4) The Registrar,
Civil Court, Chaibasa.
- (5) The Government Pleader,
West Singhbhum, Chaibasa.
- (6) The Public Prosecutor,
West Singhbhum, Chaibasa.

First of all, the chairperson reviewed the progress made over the minutes of the last meeting dated 13.07.2018 and perused the court-wise statistical figure with regard to the matter of production of the required witnesses and also disposal of the cases pending for more than Five years. It was found that out of 123 witnesses required to be examined in the month of July '2018 only 48 witnesses could be produced before the court for their examination in the concerned cases and out of total 63 cases selected for disposal under the revised Action Plan for the month of July '2018, 52 cases could be disposed of. The Chairperson impressed upon the persecuting agencies to put his more efforts in the matter of Production of required witness and provide their all possible cooperation to enable the courts to dispose of maximum number of such cases each month and thus, to achieve the goal of "Five Plus Free".

Considering the grave concern of the Hon'ble High Court, the matter of speedy disposal of cases, pending for more than 05 (Five) years in the different courts of this Judgeship and to achieve the goal of 'Five Plus Free', was taken up and discussed in the meeting. Court-wise revised Action plan (prepared in the light of direction under Ho'ble Court's letter No-177/SCMS dated 19.12.2017) for the month of August,2018 was placed before committee and discussed. Court-wise list of such type of cases, incorporated under the revised Action plan for the month of August,2018 containing the name and address of the required witness, was also served upon the Deputy Commissioner, West Singhbhum, Chaibasa, the Superintendent of Police, West Singhbhum, Chaibasa & the Public Prosecutor, Chaibasa.

The Chairperson impressed upon the Superintendent of Police, Chaibasa that since all the trial courts of this Judgeship have been requested to dispose of maximum number of such

cases incorporated under their respective revised action plan, special direction is required to be issued to the Police officer concerned of the different police stations of this District to remain more sincere in the matter of service report of Summons and Execution report of the W/A and process issued by the court in such type of cases.

In view of the grave concern of the Hon'ble SCMS committee, High Court of Jharkhad, Ranchi, under Letter No. 184/SCMS dated 03.07.2018, the Chairperson impressed upon the Superintendent of Police, Chaibasa to review the role of the Nodal Officers of Police Stations regularly as to whether S/R, E/R of Summons/ Warrants are submitted before the court concerned after their proper service/ Executions as well as within the stipulated time or not. And also to issue special and specific instructions to the Nodal officer of all the Police Stations for strict and timely compliance of order of the courts and to submit compliance report accordingly through the District Level Cell and also the reason for non-compliance of the warrants/process issued by the courts and to ensure the attendance of the required witnesses in such type of cases on the date fixed by the courts.

The chairperson also impressed upon the Public Prosecutor, Chaibasa to focus his special attention on the activities of District Level Cell and also to interact with the Nodal officer of the Police stations in the matter of production of the required witnesses/ accused persons in the cases concerned and thus enable the courts to expedite the trial of more than five years old cases pending in the different courts of this Judgeship. The Public Prosecutor, Chaibasa was also directed to ensure the examination of all the witnesses who have either been produced before the court or have appeared before the court for their examination.

The Chairperson also apprised the Government Pleader that in view of the growing concern of the Hon'ble High Court in the matter of disposal of civil cases, all the Judicial officers of this Judgeship have been directed to increase the number of disposal of contested Original Civil Suits pending in their respective courts and hence, you are also required to extend all possible cooperation in the matter of disposal of such Original Civil Suits having the State Government as a party to the case.

The meeting ended in cordial atmosphere after vote of thanks to all the members for attending the meeting.

Principal District & Sessions Judge-cum-Chairman
District Sub-Committee,
West Singhbhum at Chaibasa.